

NON-REPORTABLE
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO.8835 of 2015
PREM SINGH GILL APPELLANT(S)

VERSUS

UNION OF INDIA AND ORS. RESPONDENT(S)

J U D G M E N T

KURIAN, J.

Heard the appellant, who is present in the Court and Mr. Maninder Singh, learned Additional Solicitor General of India, appearing for the respondents, who is ably assisted by Mr. R. Balasubramanian, learned counsel.

2. Having extensively heard the appellant-in-person and the learned counsel for the respondents, we do not think it necessary to refer to the factual matrix involved in this case.

3. Having regard to the background of the disability of the appellant, we are of the view that this is a fit case for invocation of Article 142 of the Constitution of India and fix disability at 75% from the date of retirement. Ordered accordingly.

4. Needless to say that the consequential benefits will be computed accordingly and the arrears due to the appellant will be paid, within two weeks from today, which will carry interest at the rate fixed by the Tribunal.

5. The appeal is, accordingly, disposed of.

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6. Pending applications, if any, shall stand disposed of.

7. There shall be no orders as to costs.

.....J.

[KURIAN JOSEPH]

.....J.

[R. BANUMATHI]

NEW DELHI;

MARCH 31, 2017.

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ITEM NO.49

COURT NO.7

SECTION XVII

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Civil Appeal No(s). 8835/2015

PREM SINGH GILL

Appellant(s)

VERSUS

UNION OF INDIA AND ORS.

Respondent(s)

(with interim relief and office report)

Date : 31/03/2017 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MRS. JUSTICE R. BANUMATHI

For Appellant(s) Ms. Nidhi,AOR

Appellant-in-Person

For Respondent(s) Mr. Maninder Singh,ASG

Mr. R. Balasubramanian,Adv.

Ms. Rashmi Malhotra,Adv.

Ms. Meenakshi Grover,Adv.

Mr. Mukesh Kumar Maroria,Adv.

UPON hearing the counsel the Court made the following

O R D E R

The appeal is disposed of in terms of the signed order.

(NARENDRA PRASAD) (RENU DIWAN)

COURT MASTER ASSISTANT REGISTRAR

(Signed â SNon-Reportableâ \235 Judgment is placed on the file)

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